

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 2

(MP) CP(IB) 82 of 2020

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2021

Name of the Company: Mahendra Singh Rawat
V/s
Maa Peetambra Sugar & Power

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Lawyer Mr. Shivram Ganeshan appeared for the Operational Creditor.

Learned PCS Mr. Jatin Kapadia appeared for the Corporate Debtor.

Learned Lawyer Mr. Harshvardhan Topre appeared for one of the Financial Creditor and he submitted that he has filed one intervention application, which is not yet on board. Hence, the Registry is directed to list the intervening application alongwith this instant application.

List the matter on 26.03.2021.



(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)



(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 26th day of February, 2021.

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